

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s).37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013
in CMWP No.25957/2013 passed by the High Court Of Judicature at
Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)
(With appln. (s) for intervention and permission to raise addl.
grounds and file addl. document)

Date : 05/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Binu Tamta,Adv.

For Respondent(s) Mr. Amit Kumar,Adv.

Mr. Sanjeev Agarwal,Adv.
Mr. Ekansh Agarwal,adv.

Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E RList the matter on 13th October, 2014.
Ad-interim relief granted earlier shall continue
till 31st October, 2014.(Sarita Purohit)
Court Master(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2014.09.09
14:34:29 IST
Reason: